

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH



No. O.A. 350/00817/2018

Date of Order: 14.06.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member

Janardan Prasad Pandey, C/o. Nand  
Kishor, aged about 55 years, working  
As ASTE/W/HQ/E. Roadway, Kolkata,  
residing at flat no. 303, 25 Abhay Guha  
Road, Danbasco, Liluah, Howrah, Pin  
711 204.

.....Applicant.

-vs-

1. The Union of India, through General Manager, Eastern Railway, 17, N.S. Road, Fairlie Place, Kolkata- 700 001.
2. General Manager, Eastern Railway, 17, N.S. Road, Fairlie Place, Kolkata- 700 001.
3. The Chief Signal and Telecom Engineer, Eastern Railway, 17, N.S. Road, Fairlie Place, Kolkata- 700 001.
4. The Senior Divisional Signal and Telecom Engineer, Eastern Railway, Asansol, District- Burdwan 7133004.
5. Chief Personnel Officer, Eastern Railway, 17, N.S. Road, Fairlie Place, Kolkata- 700 001.

.....Respondents.

For the Applicant : Mr. A. Chakraborty, Counsel

For the Respondents : *Mr. A. K. Banerjee, Counsel*

ORDER (Oral)

Per Ms. Manjula Das, Judicial Member:

Heard Id. Counsel for applicant. None for respondents.

2. The applicant has approached this Tribunal under Section 19 of the

Administrative Tribunals Act, 1985 seeking the following reliefs:

"8(i) Office order dated 28.07.2015 and office order dated 07.06.2017 issued by CSTE, Eastern Railway cannot be sustained in the eye of law and same may be quashed.

(ii) An order do issue directing the respondents to expunge the adverse remarks recorded in ACR/APAR 2013-2014 and to grant consequential benefits including promotion."

3. Id. Counsel for applicant submit that presently the applicant will be satisfied if a direction is given to him to file a comprehensive representation against the ACR in the year of 2013-2014 before the appropriate authority and respondents are directed to consider and dispose of the same within a time frame.

4. By accepting the prayer of the Id. Counsel for the applicant and without going into the merits of the case, we hereby dispose of the OA by directing the applicant to make a comprehensive representation against the ACR in the year of 2013-2014, before the competent authority within a period of 15 days from the date of receipt of the order. On receipt of such representation the respondent authority shall dispose of the same within a period of 3 months thereafter.



5. It is made clear that the decision so arrived shall be reasoned and speaking and shall be communicated to the applicant forthwith.

6. With the above observations and directions, the OA stands disposed of.

No costs.

W  
(Manjula Das)  
Member (J)

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